BUSINESS RESPONSIBILITY & SUSTAINABILITY REPORTING FORMAT

SECTION A: GENERAL DISCLOSURES

- I. <u>Details of the listed entity</u>
- 1. Corporate Identity Number (CIN) of the Listed Entity
- 2. Name of the Listed Entity
- 3. Year of incorporation
- 4. Registered office address
- 5. Corporate address
- 6. E-mail
- 7. Telephone
- 8. Website
- 9. Financial year for which reporting is being done
- 10. Name of the Stock Exchange(s) where shares are listed
- 11. Paid-up Capital
- 12. Name and contact details (telephone, email address) of the person who may be contacted in case of any queries on the BRSR report
- 13. Reporting boundary Are the disclosures under this report made on a standalone basis (i.e. only for the entity) or on a consolidated basis (i.e. for the entity and all the entities which form a part of its consolidated financial statements, taken together).
- 14. Name of assurance provider
- 15. Type of assurance obtained

II. Products/services

16. Details of business activities (accounting for 90% of the turnover):

S. No.	·	-	% of Turnover of the entity
	Activity	Business Activity	

17. Products/Services sold by the entity (accounting for 90% of the entity's Turnover):

S. No.	Product/Service	NIC Code	% of total Turnover contributed

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III.	()n ₂	erations
111.	Ope	

18. Number of locations where plants and/or operations/offices of the entity are situated:

Location	Number of plants	Number of offices	Total
National			
International			

19.	Markets	served	by	the '	entity	/ :

a. Number of locations

Locations	Number
National (No. of States)	
International (No. of Countries)	

- b. What is the contribution of exports as a percentage of the total turnover of the entity?
- c. A brief on types of customers
- IV. <u>Employees</u>
- 20. Details as at the end of Financial Year:
- a. Employees and workers (including differently abled):

S.	Particulars	Total		Male		Female
No.		(A)	No. (B)	% (B / A)	No. (C)	% (C / A)
			EM	PLOYEES		
1.	Permanent (D)					
2.	Other than					
	Permanent (E)					
3.	Total					
	employees					
	(D + E)					
			W	<u>ORKERS</u>		
4.	Permanent (F)					
5.	Other than					
	Permanent (G)					

S.	Particulars	Total	Male		F	emale
No.		(A)	No. (B)	% (B / A)	No. (C)	% (C / A)
6.	Total workers					
	(F + G)					

b. Differently abled Employees and workers:

S.	Particulars	Total		Male		Female				
No		(A)	No. (B)	% (B / A)	No. (C)	% (C / A)				
	DIFFERENTLY ABLED EMPLOYEES									
1.	Permanent (D)									
2.	Other than									
	Permanent (E)									
3.	Total differently									
	abled employees									
	(D + E)									
		DIFF	ERENTLY A	BLED WORKE	RS_					
4.	Permanent (F)									
5.	Other than									
	permanent (G)									
6.	Total differently									
	abled workers									
	(F + G)									

21. <u>Participation/Inclusion/Representation of women</u>

	Total	No. and percentage of Females				
	(A)	No. (B)	% (B / A)			
Board of Directors						
Key Management						
Personnel						

22. <u>Turnover rate for permanent employees and workers</u>

(Disclose trends for the past 3 years)

	FY (Turnover rate in current FY)		FY (Turnover rate in previous FY)			FY (Turnover rate in the year prior to the previous FY)			
	Male	Female	Total	Male	Female	Total	Male	Female	Total
Permanent Employees									
Permanent Workers									

- V. <u>Holding, Subsidiary and Associate Companies (including joint ventures)</u>
- 23. (a) Names of holding / subsidiary / associate companies / joint ventures

S.	Name of the	Indicate whether	% of shares	Does the entity indicated at
No.	holding /	holding/ Subsidiary/	held by	column A, participate in the
	subsidiary /	Associate/ Joint	listed	Business Responsibility
	associate	Venture	entity	initiatives of the listed entity?
	companies /			(Yes/No)
	joint ventures			
	(A)			

- VI. <u>CSR Details</u>
- 24. (i) Whether CSR is applicable as per section 135 of Companies Act, 2013: (Yes/No)
 - (ii) Turnover (in Rs.)
 - (iii) Net worth (in Rs.)
- VII. <u>Transparency and Disclosures Compliances</u>

25. Complaints/Grievances on any of the principles (Principles 1 to 9) under the National Guidelines on Responsible Business Conduct:

Stakeholder	Grievance		FY			FY			
group from whom complaint is	Redressal Mechanism in Place	Curre	nt Financial Y	ear	Previous Financial Year				
received	(Yes/No) (If Yes, then provide web-link for grievance redress policy)	Number of complaints filed during the year	Number of complaints pending resolution at close of the year	Remarks	Number of complaints filed during the year	Number of complaints pending resolution at close of the year	Remarks		
Communities									
Investors (other than shareholders)									

Stakeholder group from whom complaint is	Grievance Redressal Mechanism in Place	Curre	FY ent Financial Y	'ear	FY Previous Financial Year			
received (Yes/No) (If Yes, then provide web-link for grievance redress policy)		Number of complaints filed during the year	Number of complaints pending resolution at close of the year	Remarks	Number of complaints filed during the year	Number of complaints pending resolution at close of the year	Remarks	
Shareholders								
Employees and workers								
Customers								
Value Chain Partners								
Other (please specify)								

26. Overview of the entity's material responsible business conduct issues

Please indicate material responsible business conduct and sustainability issues pertaining to environmental and social matters that present a risk or an opportunity to your business, rationale for identifying the same, approach to adapt or mitigate the risk along-with its financial implications, as per the following format

S. No.	Material issue	Indicate	Rationale for	In case of	Financial
	identified	whether risk	identifying	risk,	implications
		or	the risk /	approach to	of the risk or
		opportunity	opportunity	adapt or	opportunity
		(R/O)		mitigate	(Indicate
					positive or
					negative
					implications)

SECTION B: MANAGEMENT AND PROCESS DISCLOSURES

This section is aimed at helping businesses demonstrate the structures, policies and processes put in place towards adopting the NGRBC Principles and Core Elements.

Dis	closure	Р	Р	Р	Р	Р	Р	Р	P	Р
Qu	estions	1	2	3	4	5	6	7	8	9
Pol	icy and management processes									
1.	a. Whether your entity's policy/policies									
	cover each principle and its core elements of the NGRBCs. (Yes/No)									
	b. Has the policy been approved by the Board? (Yes/No)									
	c. Web Link of the Policies, if available									
2.	Whether the entity has translated the policy into procedures. (Yes / No)									
3.	Do the enlisted policies extend to your value chain partners? (Yes/No)									
4.	Name of the national and international codes/certifications/labels/ standards (e.g. Forest Stewardship Council, Fairtrade, Rainforest Alliance, Trustea) standards (e.g. SA 8000, OHSAS, ISO, BIS) adopted by your									
	entity and mapped to each principle.									
5.	Specific commitments, goals and targets set by the entity with defined timelines, if any.									
6.	Performance of the entity against the specific commitments, goals and targets along-with reasons in case the same are not met.									
Gov	vernance, leadership and oversight									
7.	Statement by director responsible for the breaker related challenges, targets and achievement of this disclosure)			•	-	-		_	_	
8.	Details of the highest authority responsible for implementation and oversight of the Business Responsibility policy (ies).									
9.	Does the entity have a specified Committee of the Board/ Director responsible for decision making on sustainability related issues? (Yes / No). If yes, provide details.									

Subject for Review	un Co	der mn	tak nitt	wheen ee er Co	by of	D the	irec e B	tor	/	(A Qı		ally erly	/		alf othe		yeaı ple	•
	P 1	P 2	P 3	P 4	P 5	P 6	P 7	P 8	P 9	P 1	P 2	P 3	P 4	P 5	P 6	P 7	P 8	P 9
Performance against above policies and follow up action Compliance with statutory requirements of relevance to the principles, and, rectification of any non-compliances																		
1. Has the entity carri assessment/ evaluati its policies by a (Yes/No). If yes, policies	on า (of texte	he rna	wor I a	king ger	g of ncy?	1		P 2	P 3	-	4	P 5	P 6	F 7	7	P 8	F

12. If answer to question (1) above is "No" i.e. not all Principles are covered by a policy, reasons to be stated:

Questions	P 1	P 2	P 3	P 4	P 5	P 6	P 7	P 8	P 9
The entity does not consider the Principles material to its business (Yes/No)									
The entity is not at a stage where it is in a position to formulate and implement the policies on specified principles (Yes/No)									
The entity does not have the financial or/human and technical resources available for the task (Yes/No)									
It is planned to be done in the next financial year (Yes/No)									
Any other reason (please specify)									

SECTION C: PRINCIPLE WISE PERFORMANCE DISCLOSURE

This section is aimed at helping entities demonstrate their performance in integrating the Principles and Core Elements with key processes and decisions. The information sought is categorized as "Essential" and "Leadership". While the essential indicators are expected to be disclosed by every entity that is mandated to file this report, the leadership indicators may be voluntarily disclosed by entities which aspire to progress to a higher level in their quest to be socially, environmentally and ethically responsible.

PRINCIPLE 1 Businesses should conduct and govern themselves with integrity, and in a manner that is Ethical, Transparent and Accountable.

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Eccon	ti al	Indi	icators

1. Percentage coverage by training and awareness programmes on any of the Principles during the financial year:

Segment	Total number of training and awareness programmes held	Topics / principles covered under the training and its impact	%age of persons in respective category covered by the awareness programmes
Board of			
Directors			
Key			
Managerial			
Personnel			
Employees			
other than			
BoD and			
KMPs			
Workers			

2. Details of fines / penalties /punishment/ award/ compounding fees/ settlement amount paid in proceedings (by the entity or by directors / KMPs) with regulators/ law enforcement agencies/ judicial institutions, in the financial year, in the following format (Note: the entity shall make disclosures on the basis of materiality as specified in Regulation 30 of SEBI (Listing Obligations and Disclosure Obligations) Regulations, 2015 and as disclosed on the entity's website):

Monetary										
NGRBC Principle	Name of the regulatory/ enforcement	Amount (In INR)	Brief of the Case	Has an appeal been						

		agencies, judicial institutio					preferred? (Yes/No)
Penalty/ Fine							
Settlement							
Compounding							
fee							
		ı	'	Non-Mone	tary		1
	NGRBC Principle	Name regula enforc agenci judicia institu	tory/ ement es/ I	Brief of the	ne Case	Has an app preferred?	
Imprisonment							
Punishment							
Case De	tails			of the regula s/ judicial i	-		
4. Does the ebrief and i5. Number o	entity have ar if available, po of Directors/K	rovide a w MPs/empl	uption o eb-link t	r anti-bribe o the polic	ery policy y.	? If yes, prov	ry action wa
4. Does the ebrief and i5. Number o	entity have ar if available, p	rovide a w MPs/empl	uption of eb-link to oyees/wency for	r anti-bribe o the polic	ery policy y.	? If yes, prov m disciplina ery/ corrupt	ry action wa
4. Does the e brief and i5. Number of	entity have ar if available, po of Directors/K	MPs/empl cement ag	uption o eb-link t	r anti-bribe o the polic	ery policy y. inst who	? If yes, prov	ry action wa tion:
4. Does the e brief and i5. Number of	entity have ar if available, po of Directors/K	MPs/empl cement ag	uption of eb-link to oyees/weency for FY_urrent	r anti-bribe o the polic orkers aga the charge	ery policy y. inst who	? If yes, provem disciplinatery/ corrupt	ry action wa tion: -
4. Does the end if the brief and if the brief and	entity have ar if available, po of Directors/K	MPs/empl cement ag	uption of eb-link to oyees/weency for FY_urrent	r anti-bribe o the polic orkers aga the charge	ery policy y. inst who	? If yes, provem disciplinatery/ corrupt	ry action wa tion: -
4. Does the ebrief and i5. Number of taken by aDirectors	entity have ar if available, po of Directors/K any law enfor	MPs/empl cement ag	uption of eb-link to oyees/weency for FY_urrent	r anti-bribe o the polic orkers aga the charge	ery policy y. inst who	? If yes, provem disciplinatery/ corrupt	ry action wa tion: -
 4. Does the end in the brief and in the brief an	entity have ar if available, po of Directors/K any law enfor	MPs/empl cement ag	uption of eb-link to oyees/weency for FY_urrent	r anti-bribe o the polic orkers aga the charge	ery policy y. inst who	? If yes, provem disciplinatery/ corrupt	ry action wa tion:
4. Does the elbrief and is 5. Number of taken by a Directors KMPs Employees Workers	entity have ar if available, po of Directors/K any law enfor	MPs/empl cement ag (C Ye	uption of eb-link to oyees/wency for FY_ urrent ar)	r anti-bribe o the polic orkers aga the charge Financial	ery policy y. inst who	? If yes, provem disciplinatery/ corrupt	ry action wa tion: -
4. Does the elbrief and is 5. Number of taken by a Directors KMPs Employees Workers	entity have ar if available, pr of Directors/K any law enfor	MPs/empl cement ag (C Ye	uption of eb-link to oyees/wency for FY_ urrent ar)	r anti-bribe o the polic orkers aga the charge Financial	ery policy y. inst who	? If yes, provem disciplinatery/ corrupt	ry action wa tion:

	Number	Remarks	Number	Remarks
Number of				
complaints received				
in relation to issues				
of Conflict of Interest				
of the Directors				
Number of				
complaints received				
in relation to issues				
of Conflict of Interest				
of the KMPs				

- 7. Provide details of any corrective action taken or underway on issues related to fines / penalties / action taken by regulators/ law enforcement agencies/ judicial institutions, on cases of corruption and conflicts of interest.
- 8. Number of days of accounts payables ((Accounts payable *365) / Cost of goods/services procured) in the following format:

	FY (Current Financial Year)	FY (Previous Financial Year)
Number of days of		
accounts payables		

9. Open-ness of business

Provide details of concentration of purchases and sales with trading houses, dealers, and related parties along-with loans and advances & investments, with related parties, in the following format:

Parameter	Metrics	FY	FY
		(Current Financial	(Previous
		Year)	Financial Year)
Concentration	a. Purchases from trading		
of Purchases	houses as % of total		
	purchases		
	b. Number of trading		
	houses where		
	purchases are made		
	from		

	c. Purchases from top 10
	trading houses as % of
	total purchases from
	trading houses
Concentration	a. Sales to dealers /
of Sales	distributors as % of
	total sales
	b. Number of dealers /
	distributors to whom
	sales are made
	c. Sales to top 10 dealers
	/ distributors as % of
	total sales to dealers /
	distributors
Share of RPTs	a. Purchases (Purchases
in	with related parties /
	Total Purchases)
	b. Sales (Sales to related
	parties / Total Sales) c. Loans & advances
	c. Loans & advances (Loans & advances)
	given to related parties
	/ Total loans &
	advances)
	d. Investments
	(Investments in related
	parties / Total
	Investments made)

Leadership Indicators

1. Awareness programmes conducted for value chain partners on any of the Principles during the financial year:

Total number of awareness programmes held	Topics / principles covered under the training	%age of value chain partners covered (by value of business done with such partners) under the awareness programmes

2. Does the entity have processes in place to avoid/ manage conflict of interests involving members of the Board? **(Yes/No)** If Yes, provide details of the same.

PRINCIPLE 2 Businesses should provide goods and services in a manner that is sustainable and safe

Essential Indicators

1. Percentage of R&D and capital expenditure (capex) investments in specific technologies to improve the environmental and social impacts of product and processes to total R&D and capex investments made by the entity, respectively.

	Current Year	Financial	Previous Year	Financial	Details improvements environmental social impacts	of in and
R&D						
Capex						

- 2. a. Does the entity have procedures in place for sustainable sourcing? (Yes/No)
 - b. If yes, what percentage of inputs were sourced sustainably?
- 3. Describe the processes in place to safely reclaim your products for reusing, recycling and disposing at the end of life, for (a) Plastics (including packaging) (b) E-waste (c) Hazardous waste and (d) other waste.
- 4. Whether Extended Producer Responsibility (EPR) is applicable to the entity's activities (Yes / No). If yes, whether the waste collection plan is in line with the Extended Producer Responsibility (EPR) plan submitted to Pollution Control Boards? If not, provide steps taken to address the same.

Leadership Indicators

1. Has the entity conducted Life Cycle Perspective / Assessments (LCA) for any of its products (for manufacturing industry) or for its services (for service industry)? If yes, provide details in the following format?

NIC Code	Name of Product /Service	% of total Turnover contributed	Boundary for which the Life Cycle Perspective / Assessment was conducted	Whether conducted by independent external agency (Yes/No)	Results communicated in public domain (Yes/No) If yes, provide the web-link.

	Name of Product /	Description of the risk /	Action Taken	
	along-with action taken t	o mitigate the same.		
	Perspective / Assessment	s (LCA) or through any other	means, briefly describe the	same
	production or disposal	of your products / services	, as identified in the Life	Cycle
2.	If there are any significan	nt social or environmental co	oncerns and/or risks arising	from

Name of Product / Service	Description of the risk / concern	Action Taken

3. Percentage of recycled or reused input material to total material (by value) used in production (for manufacturing industry) or providing services (for service industry).

Indicate input material	Recycled or re-used input material to total material		
	FY FY		
	Current Financial Year Previous Financial Year		

4. Of the products and packaging reclaimed at end of life of products, amount (in metric tonnes) reused, recycled, and safely disposed, as per the following format:

	FY			FY		
	Curr	ent Financia	l Year	Previous Financial Year		
	Re-Used	Recycled	Safely Disposed	Re-Used	Recycled	Safely Disposed
Plastics						
(including						
packaging)						
E-waste						
Hazardous						
waste						
Other						
waste						

5. Reclaimed products and their packaging materials (as percentage of products sold) for each product category.

Indicate product category	Reclaimed products and their packaging materials as % of total products sold in respective category

PRINCIPLE 3 Businesses should respect and promote the well-being of all employees, including those in their value chains

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1. a. Details of measures for the well-being of employees:

	% of employees covered by											
Category	Total (A)	Health insurance		Accident insurance		Maternity benefits		Paternity Benefits		Day Care facilities		
		Number (B)	% (B / A)	Number (C)	% (C / A)	Number (D)	% (D / A)	Number (E)	% (E / A)	Number (F)	% (F / A)	
				Perma	nent ei	nploye	es					
Male												
Female												
Total												
			Othe	r than P	erman	ent em	ployee	5				
Male												
Female												
Total												

b. Details of measures for the well-being of workers:

	% of workers covered by										
Category	Total (A)	Health insurance		Accident insurance		Maternity benefits		Paternity Benefits		Day Care facilities	
		Number (B)	% (B / A)	Number (C)	% (C / A)	Number (D)	% (D / A)	Number (E)	% (E / A)	Number (F)	% (F / A)
				Perm	nanent	worker	S				
Male											
Female											
Total											
			Oth	er than	Perm	anent w	orkers	;			
Male											
Female											
Total											

c. Spending on measures towards well-being of employees and workers (including permanent and other than permanent) in the following format –

	FY	FY
	Current Financial Year	Previous Financial Year
Cost incurred on well-		
being measures as a % of		
total revenue of the		
company		

2. Details of retirement benefits, for Current FY and Previous Financial Year.

		FY		FY Previous Financial Year					
	Curre	ent Financial	Year						
Benefits	No. of employees covered as a % of total employees	workers covered as a % of total	and deposited	employees covered as	No. of workers covered as a % of total workers	Deducted and deposited with the authority (Y/N/N.A.)			
PF									
Gratuity									
ESI									
Others –									
please									
specify									

3. Accessibility of workplaces

Are the premises / offices of the entity accessible to differently abled employees and workers, as per the requirements of the Rights of Persons with Disabilities Act, 2016? If not, whether any steps are being taken by the entity in this regard.

- 4. Does the entity have an equal opportunity policy as per the Rights of Persons with Disabilities Act, 2016? If so, provide a web-link to the policy.
- 5. Return to work and Retention rates of permanent employees and workers that took parental leave.

	Permanent	employees	Permanent workers				
Gender	Return to work rate	Retention rate	Return to work rate	Retention rate			
Male							
Female							
Total							

6. Is there a mechanism available to receive and redress grievances for the following categories of employees and worker? If yes, give details of the mechanism in brief.

	Yes/No (If Yes, then give details of the mechanism in brief)
Permanent Workers	
Other than Permanent Workers	
Permanent Employees	
Other than Permanent Employees	

7.	Membership o	of employees	and	worker i	n asso	ociation(s)	or	Unions	recognised	by	the
	listed entity:										

Category		FY		FY					
	(Cur	rent Financial Year	r)	(Previ	ous Financial Y	ear)			
	Total employees / workers in respective category (A)	No. of employees / workers in respective category, who are part of association(s) or Union (B)	% (B / A)	Total employees / workers in respective category (C)	No. of employees / workers in respective category, who are part of association(s) or Union (D)	% (D / C)			
Total									
Permanent									
Employees									
- Male									
- Female									
Total									
Permanent									
Workers									
- Male									
- Female									

8. Details of training given to employees and workers:

Category		FY Current Financial Year						FY		
	C						Pre	vious Fina	ncial Ye	ar
	Total (A)	On Health and safety measures		On Skill upgradation		Total (D)	On Health and safety measures		On Skill upgradation	
		No. (B)	% (B / A)	No. (C)	% (C / A)		No. (E)	% (E / D)	No. (F)	% (F / D)
				En	nployees	5				
Male										
Female										
Total										
				V	Vorkers					
Male										
Female										
Total										

9. Details of performance and career development reviews of employees and worker:

Category		FY			FY			
	C	urrent Fina	ncial Year	Previous Financial Year				
	Total (A)	No. (B)	% (B / A)	Total (C)	No. (D)	% (D / C)		
	l	I	Employe	es	I			
Male								
Female								
Total								

	Workers									
Male										
Female										
Total										

- 10. Health and safety management system:
 - a. Whether an occupational health and safety management system has been implemented by the entity? **(Yes/No)**. If yes, the coverage such system?
 - b. What are the processes used to identify work-related hazards and assess risks on a routine and non-routine basis by the entity?
 - c. Whether you have processes for workers to report the work related hazards and to remove themselves from such risks. (Y/N)
 - d. Do the employees/ worker of the entity have access to non-occupational medical and healthcare services? **(Yes/ No)**
- 11. Details of safety related incidents, in the following format:

Safety Incident/Number	Category*	FY Current Financial	FY Previous Financial
		Year	Year
Lost Time Injury Frequency Rate	Employees		
(LTIFR) (per one million-person hours worked)	Workers		
Total recordable work-related	Employees		
injuries	Workers		
No. of fatalities	Employees		
	Workers		
High consequence work-related	Employees		
injury or ill-health (excluding fatalities)	Workers		

^{*}Including in the contract workforce

12. Describe the measures taken by the entity to ensure a safe and healthy work place.

13. Number of Complaints on the following made by employees and workers:

		FY	FY (Previous Financial Year)					
	(Curre	ent Financial Yo						
	Filed during the year	Pending resolution at the end of year	Remarks	Filed during the year	Pending resolution at the end of year	Remarks		
Working Conditions								
Health & Safety								

14. Assessments for the year:							
	% of your plants and offices that were assessed (by entity or statutory authorities or third parties)						
Health and safety practices							
Working Conditions							

15. Provide details of any corrective action taken or underway to address safety-related incidents (if any) and on significant risks / concerns arising from assessments of health & safety practices and working conditions.

Leadership Indicators

- 1. Does the entity extend any life insurance or any compensatory package in the event of death of (A) Employees (Y/N) (B) Workers (Y/N).
- 2. Provide the measures undertaken by the entity to ensure that statutory dues have been deducted and deposited by the value chain partners.
- 3. Provide the number of employees / workers having suffered high consequence work-related injury / ill-health / fatalities (as reported in Q11 of Essential Indicators above), who have been are rehabilitated and placed in suitable employment or whose family members have been placed in suitable employment:

	Total no. employees/		No. of employees/workers that are rehabilitated and placed in suitable employment or whose family members have been placed in suitable employment					
	FY	FY	FY	FY				
	(Current Financial Year)	(Previous Financial Year)	(Current Financial Year)	(Previous Financial Year)				
Employees								
Workers								

4. Does the entity provide transition assistance programs to facilitate continued employability and the management of career endings resulting from retirement or termination of employment? (Yes/No)

5. Details on assessment of value chain partners:

	% of value chain partners (by value of business done with such partners) that were assessed
Health and safety practices	
Working Conditions	

6.	Provide details of any corrective actions taken or underway to address significant risks concerns arising from assessments of health and safety practices and working condition of value chain partners.
	Of value Chairi partifers.

PRINCIPLE 4: Businesses should respect the interests of and be responsive to all its stakeholders

Essential Indicators

- 1. Describe the processes for identifying key stakeholder groups of the entity.
- 2. List stakeholder groups identified as key for your entity and the frequency of engagement with each stakeholder group.

Stakeholder Group	Whether identified as Vulnerable & Marginalized Group (Yes/No)	Channels of communication (Email, SMS, Newspaper, Pamphlets, Advertisement, Community Meetings, Notice Board, Website), Other	Frequency of engagement (Annually/ Half yearly/ Quarterly / others – please specify)	Purpose and scope of engagement including key topics and concerns raised during such engagement

Leadership Indicators

- 1. Provide the processes for consultation between stakeholders and the Board on economic, environmental, and social topics or if consultation is delegated, how is feedback from such consultations provided to the Board.
- 2. Whether stakeholder consultation is used to support the identification and management of environmental, and social topics (Yes / No). If so, provide details of instances as to how the inputs received from stakeholders on these topics were incorporated into policies and activities of the entity.
- 3. Provide details of instances of engagement with, and actions taken to, address the concerns of vulnerable/ marginalized stakeholder groups.

PRINCIPLE 5 Businesses should respect and promote human rights

Essential Indicators

1. Employees and workers who have been provided training on human rights issues and policy(ies) of the entity, in the following format:

Category			FY	_		FY						
		Cu	rrent Financ	ial \	'ear	Previous Financial Year						
		Total (A)	No. employees workers covered (B)	of /	% (B / A)	Total (C)	No. of employees / workers covered (D)	% (D / C)				
				Emp	loyees							
Permanent												
Other	than											
permanent												
Total Employ	yees											
				Wo	orkers							
Permanent												
Other	than											
permanent												
Total Worke	rs											

2. Details of minimum wages paid to employees and workers, in the following format:

Category				FY		_					FY						
		Current Financial Year								Previous Financial Year							
		Total (A)		al Equal to Minimum Wage		Mini	More than Minimum Wage		Total (D)	Mini	Equal to Minimum Wage			More thar Minimum Wage			an
			No. (B)		(B /			(C /		No. (E)	%		/			(F	/
						Emplo		S									
Permanent																	
Male																	
Female																	
Other	than																
Permanent																	
Male																	
Female																	
						Worl	cers										
Permanent																	
Male																	
Female																	
Other	than																
Permanent																	
Male																	
Female																	

a. Median remuneration / wages:

		Male		Female
	Number	Median remuneration/ salary/ wages of respective category	Number	Median remuneration/ salary/ wages of respective category
Board of Directors (BoD)				
Key Managerial Personnel				
Employees other than BoD and KMP				
Workers				

b. Gross wages paid to females as % of total wages paid by the entity, in the following format:

	FY	FY
	Current Financial Year	Previous Financial Year
Gross wages paid to		
females as % of total wages		

- 4. Do you have a focal point (Individual/ Committee) responsible for addressing human rights impacts or issues caused or contributed to by the business? **(Yes/No)**
- 5. Describe the internal mechanisms in place to redress grievances related to human rights issues.

6. Number of Complaints on the following made by employees and workers:

		FY		FY					
	Curre	nt Financial \	ear ear	Previous Financial Year					
	Filed during the year	Pending resolution at the end of year	Remarks	Filed during the year	Pending resolution at the end of year	Remarks			
Sexual Harassment									
Discrimination at workplace									
Child Labour									
Forced									
Labour/Involuntary Labour									
Wages									
Other human rights related issues									

7. Complaints filed under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, in the following format:

	FY	FY
	Current Financial Year	Previous Financial Year
Total Complaints reported under		
Sexual Harassment on of Women at		
Workplace (Prevention, Prohibition		
and Redressal) Act, 2013 (POSH)		
Complaints on POSH as a % of		
female employees / workers		
Complaints on POSH upheld		

- 8. Mechanisms to prevent adverse consequences to the complainant in discrimination and harassment cases.
- 9. Do human rights requirements form part of your business agreements and contracts? **(Yes/No)**

10. Assessments for the year:

	% of your plants and offices that were assessed (by entity or statutory authorities or third parties)
Child labour	
Forced/involuntary labour	
Sexual harassment	
Discrimination at workplace	
Wages	
Others – please specify	

11. Provide details of any corrective actions taken or underway to address significant risks / concerns arising from the assessments at Question 10 above.

Leadership Indicators

- 1. Details of a business process being modified / introduced as a result of addressing human rights grievances/complaints.
- 2. Details of the scope and coverage of any Human rights due-diligence conducted.
- 3. Is the premise/office of the entity accessible to differently abled visitors, as per the requirements of the Rights of Persons with Disabilities Act, 2016?
- 4. Details on assessment of value chain partners:

	% of value chain partners (by value of business done with such partners) that were assessed
Sexual Harassment	
Discrimination at workplace	

Child Labour	
Forced Labour/Involuntary Labour	
Wages	
Others – please specify	

5. Provide details of any corrective actions taken or underway to address significant risks / concerns arising from the assessments at Question 4 above.

PRINCIPLE 6: Businesses should respect and make efforts to protect and restore the environment

Essential Indicators

1. Details of total energy consumption (in Joules or multiples) and energy intensity, in the following format:

Parameter	FY (Current	FY(Previous
	Financial Year)	Financial Year)
From renewable sources		
Total electricity consumption (A)		
Total fuel consumption (B)		
Energy consumption through other		
sources (C)		
Total energy consumed from renewable		
sources (A+B+C)		
From non-renewable sources		
Total electricity consumption (D)		
Total fuel consumption (E)		
Energy consumption through other		
sources (F)		
Total energy consumed from non-		
renewable sources (D+E+F)		
Total energy consumed		
(A+B+C+D+E+F)		
Energy intensity per rupee of turnover		
(Total energy consumed / Revenue from		
operations)		
Energy intensity per rupee of turnover		
adjusted for Purchasing Power Parity		
(PPP)		
(Total energy consumed / Revenue from		
operations adjusted for PPP)		
Energy intensity in terms of physical		
output		
Energy intensity (optional) – the relevant		
metric may be selected by the entity		

- 2. Does the entity have any sites / facilities identified as designated consumers (DCs) under the Performance, Achieve and Trade (PAT) Scheme of the Government of India? (Y/N) If yes, disclose whether targets set under the PAT scheme have been achieved. In case targets have not been achieved, provide the remedial action taken, if any.
- 3. Provide details of the following disclosures related to water, in the following format:

Parameter	FY	FY
	(Current Financial Year)	(Previous Financial
	•	Year)
Water withdrawal by source (in kilol	itres)	T
(i) Surface water		
(ii) Groundwater		
(iii) Third party water		
(iv) Seawater / desalinated water		
(v) Others		
Total volume of water withdrawal		
(in kilolitres) (i + ii + iii + iv + v)		
Total volume of water consumption		
(in kilolitres)		
Water intensity per rupee of		
turnover		
(Total water consumption / Revenue		
from operations)		
Water intensity per rupee of		
turnover adjusted for Purchasing		
Power Parity (PPP)		
(Total water consumption / Revenue		
from operations adjusted for PPP)		
Water intensity in terms of physical		
output		
Water intensity (optional) – the		
relevant metric may be selected by the		
entity		

4. Provide the following details related to water discharged:

Parameter	FY	FY
	(Current	(Previous
	Financial Year)	Financial Year)
Water discharge by destination and level of tre	atment (in kilolitr	es)
(i) To Surface water		
- No treatment		
- With treatment – please specify level of		
treatment		
(ii) To Groundwater		
- No treatment		
- With treatment – please specify level of		
treatment		
(iii) To Seawater		
- No treatment		
- With treatment – please specify level of		
treatment		
(iv) Sent to third-parties		
- No treatment		
- With treatment – please specify level of		
treatment		
(v) Others		
- No treatment		
- With treatment – please specify level of		
treatment		
Total water discharged (in kilolitres)		

- 5. Has the entity implemented a mechanism for Zero Liquid Discharge? If yes, provide details of its coverage and implementation.
- 6. Please provide details of air emissions (other than GHG emissions) by the entity, in the following format:

Parameter	Please specify unit	FY (Current Financial	FY (Previous
		Year)	Financial Year)
NOx			
SOx			
Particulate matter			
(PM)			
Persistent organic			
pollutants (POP)			
Volatile organic			
compounds (VOC)			
Hazardous air			
pollutants (HAP)			
Others – please			
specify			

7. Provide details of greenhouse gas emissions (Scope 1 and Scope 2 emissions) & its intensity, in the following format:

Parameter	Unit	FY	FY
		(Current	(Previous Financial
		Financial Year)	Year)
Total Scope 1 emissions	Metric tonnes		
(Break-up of the GHG into	of CO2		
CO2, CH4, N2O, HFCs, PFCs,	equivalent		
SF6, NF3, if available)	,		
Total Scope 2 emissions	Metric tonnes		
(Break-up of the GHG into	of CO2		
CO2, CH4, N2O, HFCs, PFCs,	equivalent		
SF6, NF3, if available)	,		
Total Scope 1 and Scope 2			
emission intensity per			
rupee of turnover			
(Total Scope 1 and Scope 2			
GHG emissions / Revenue			
from operations)			
Total Scope 1 and Scope 2			
emission intensity per			
rupee of turnover adjusted			

Parameter	Unit	FY	FY
		(Current	(Previous Financial
		Financial Year)	Year)
for Purchasing Power Parity			
(PPP)			
(Total Scope 1 and Scope 2			
GHG emissions / Revenue			
from operations adjusted for			
PPP)			
Total Scope 1 and Scope 2			
emission intensity in terms			
of physical output			
Total Scope 1 and Scope 2			
emission intensity (optional)			
– the relevant metric may be			
selected by the entity			

- 8. Does the entity have any project related to reducing Green House Gas emission? If Yes, then provide details.
- 9. Provide details related to waste management by the entity, in the following format:

Parameter	FY	FY
	(Current Financial Year)	(Previous Financial Year)
Total W	laste generated (in metric tonnes)	
Plastic waste <i>(A)</i>		
E-waste (B)		
Bio-medical waste (C)		
Construction and demolition		
waste (D)		
Battery waste (E)		
Radioactive waste <i>(F)</i>		
Other Hazardous waste. Please		
specify, if any. <i>(G)</i>		
Other Non-hazardous waste		
generated (H). Please specify, if		
any.		
(Break-up by composition i.e. by		
materials relevant to the sector)		
Total (A+B+C+D+E+F+G)		
+ H)		

Parameter	FY	FY
	(Current Financial Year)	(Previous Financial
		Year)
Waste intensity per rupee of		
turnover		
(Total waste generated /		
Revenue from operations)		
Waste intensity per rupee of		
turnover adjusted for		
Purchasing Power Parity		
(PPP)		
(Total waste generated /		
Revenue from operations		
adjusted for PPP)		
Waste intensity in terms of		
physical output		
Waste intensity (optional) -		
the relevant metric may be		
selected by the entity		
For each category of waste gene	rated, total waste recovered throug	h recycling, re-using or
other rec	overy operations (in metric tonnes)	
Category of waste		
(i) Recycled		
(ii) Re-used		
(iii) Other recovery operations		
Total		
For each category of waste gener	ated, total waste disposed by natur metric tonnes)	e of disposal method (in
Category of waste		
(i) Incineration		
(ii) Landfilling		
(iii) Other disposal operations		
Total		

- 10. Briefly describe the waste management practices adopted in your establishments. Describe the strategy adopted by your company to reduce usage of hazardous and toxic chemicals in your products and processes and the practices adopted to manage such wastes.
- 11. If the entity has operations/offices in/around ecologically sensitive areas (such as national parks, wildlife sanctuaries, biosphere reserves, wetlands, biodiversity hotspots, forests,

coastal regulation zones etc.) where environmental approvals / clearances are required, please specify details in the following format:

S.	Location of	Туре	of	Whether the conditions of
No.	operations/offices	operations		environmental approval / clearance
				are being complied with? (Y/N)
				If no, the reasons thereof and
				corrective action taken, if any.

12. Details of environmental impact assessments of projects undertaken by the entity based on applicable laws, in the current financial year:

Name and brief details of project	EIA Notification No.	Date	Whether conducted by independent external agency (Yes / No)	Results communicated in public domain (Yes / No)	Relevant Web link

13. Is the entity compliant with the applicable environmental law/ regulations/ guidelines in India; such as the Water (Prevention and Control of Pollution) Act, Air (Prevention and Control of Pollution) Act, Environment protection act and rules thereunder (Y/N). If not, provide details of all such non-compliances, in the following format:

S. No.	Specify the law /	Provide	Any fines /	Corrective action
	regulation /	details of	penalties / action	taken, if any
	guidelines which was	the non-	taken by regulatory	
	not complied with	compliance	agencies such as	
			pollution control	
			boards or by courts	

Leadership Indicators

1. Water withdrawal, consumption and discharge in areas of water stress (in kilolitres):

For each facility / plant located in areas of water stress, provide the following information:

- (i) Name of the area
- (ii) Nature of operations

(iii) Water withdrawal, consumption and discharge in the following format:

Parameter	FY (Current	FY(Previous
	Financial Year)	Financial Year)
Water withdrawal by source (in kilolite	res)	
(i) Surface water		
(ii) Groundwater		
(iii) Third party water		
(iv) Seawater / desalinated water		
(v) Others		
Total volume of water withdrawal (in		
kilolitres)		
Total volume of water consumption		
(in kilolitres)		
Water intensity per rupee of turnover		
(Water consumed / turnover)		
Water intensity (optional) – the		
relevant metric may be selected by the		
entity		
Water discharge by destination and le	vel of treatment (in kilolit	res)
(i) Into Surface water		
- No treatment		
- With treatment – please specify		
level of treatment		
(ii) Into Groundwater		
- No treatment		
- With treatment – please specify		
level of treatment		
(iii) Into Seawater		
- No treatment		
- With treatment – please specify		
level of treatment		
(iv) Sent to third-parties		
- No treatment		
- With treatment – please specify		
level of treatment		
(v) Others		
- No treatment		
- With treatment – please specify		
level of treatment		
Total water discharged (in kilolitres)		

2. Please provide details of total Scope 3 emissions & its intensity, in the following format:

Parameter	Unit	FY_		FY	
		(Current	Financial	(Previous Financial	
		Year)		Year)	
Total Scope 3 emissions	Metric				
(Break-up of the GHG into	tonnes of				
CO2, CH4, N2O, HFCs, PFCs,	CO2				
SF6, NF3, if available)	equivalent				
Total Scope 3 emissions					
per rupee of turnover					
Total Scope 3 emission					
intensity (optional) – the					
relevant metric may be					
selected by the entity					

Note: Indicate if any independent assessment/ evaluation/assurance has been carried out by an external agency? (Y/N) If yes, name of the external agency.

- 3. With respect to the ecologically sensitive areas reported at Question 11 of Essential Indicators above, provide details of significant direct & indirect impact of the entity on biodiversity in such areas along-with prevention and remediation activities.
- 4. If the entity has undertaken any specific initiatives or used innovative technology or solutions to improve resource efficiency, or reduce impact due to emissions / effluent discharge / waste generated, please provide details of the same as well as outcome of such initiatives, as per the following format:

Sr. No	Initiative undertaken	Details of the initiative (Web-link, if	Outcome o	f
		any, may be provided along-with	the initiative	
		summary)		

5. Does the entity have a business continuity and disaster management plan? Give details in 100 words/ web link.

- 6. Disclose any significant adverse impact to the environment, arising from the value chain of the entity. What mitigation or adaptation measures have been taken by the entity in this regard.
- 7. Percentage of value chain partners (by value of business done with such partners) that were assessed for environmental impacts.

PRINCIPLE 7 Businesses, when engaging in influencing public and regulatory policy, should do so in a manner that is responsible and transparent

Essential Indicators

- 1. a. Number of affiliations with trade and industry chambers/ associations.
 - b. List the top 10 trade and industry chambers/ associations (determined based on the total members of such body) the entity is a member of/ affiliated to.

S. No.	Name of the trade and industry chambers/ associations	Reach of trade and industry chambers/ associations (State/National)
1		
2		
3		
4		
5		
6		
7		
8		
9		
10		

2. Provide details of corrective action taken or underway on any issues related to anticompetitive conduct by the entity, based on adverse orders from regulatory authorities.

Name of authority	Brief of the case	Corrective action taken

Leadership Indicators

1. Details of public policy positions advocated by the entity:

S. No.	Public policy advocated	Method resorted for such advocacy	Whether information available in public domain? (Yes/No)	Frequency of Review by Board (Annually/ Half yearly/ Quarterly / Others – please specify)	Web Link, if available

PRINCIPLE 8 Businesses should promote inclusive growth and equitable development

Essential Indicators

1. Details of Social Impact Assessments (SIA) of projects undertaken by the entity based on applicable laws, in the current financial year.

Name and brief	SIA	Date of	Whether	Results	Relevant
details of project	Notification No.	notification	conducted by independent external	communicated in public domain	Web link
			agency (Yes / No)	(Yes / No)	

2. Provide information on project(s) for which ongoing Rehabilitation and Resettlement (R&R) is being undertaken by your entity, in the following format:

S. No.	Name of Project for which R&R is ongoing	State	District	No. of Project Affected Families (PAFs)	% of PAFs covered by R&R	Amounts paid to PAFs in the FY (In INR)

- 3. Describe the mechanisms to receive and redress grievances of the community.
- 4. Percentage of input material (inputs to total inputs by value) sourced from suppliers:

	FY	FY
	Current Financial	Previous
	Year	Financial Year
Directly sourced from MSMEs/ small		
producers		
Directly from within India		

5.	Job creation in smaller towns - Disclose wages paid to persons employed (including
	employees or workers employed on a permanent or non-permanent / on contract basis)
	in the following locations, as % of total wage cost

Location	FY Current Financial Year	FY Previous Financial Year
Rural		
Semi-urban		
Urban		
Metropolitan		

(Place to be categorized as per RBI Classification System - rural / semi-urban / urban / metropolitan)

Leadership Indicators

1. Provide details of actions taken to mitigate any negative social impacts identified in the Social Impact Assessments (Reference: Question 1 of Essential Indicators above):

Details of negative social impact identified	Corrective action taken

2. Provide the following information on CSR projects undertaken by your entity in designated aspirational districts as identified by government bodies:

S. No.	State	Amount spent (In INR)	

- 3. (a) Do you have a preferential procurement policy where you give preference to purchase from suppliers comprising marginalized /vulnerable groups? (Yes/No)
 - (b) From which marginalized /vulnerable groups do you procure?
 - (c) What percentage of total procurement (by value) does it constitute?
- 4. Details of the benefits derived and shared from the intellectual properties owned or acquired by your entity (in the current financial year), based on traditional knowledge:

S. No.	Intellectual Property based on traditional knowledge	Owned/ Acquired (Yes/No)	Benefit shared (Yes / No)	Basis of calculating benefit share

5. Details of corrective actions taken or underway, based on any adverse order in intellectual property related disputes wherein usage of traditional knowledge is involved.

Name of authority	Brief of the Case	Corrective action taken

6. Details of beneficiaries of CSR Projects:

S. No.	CSR Project	•	% of beneficiaries from vulnerable and marginalized groups

PRINCIPLE 9 Businesses should engage with and provide value to their consumers in a responsible manner

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Essentia	HIIU	iicatuis

- 1. Describe the mechanisms in place to receive and respond to consumer complaints and feedback.
- 2. Turnover of products and/ services as a percentage of turnover from all products/service that carry information about:

	As a percentage to total turnover
Environmental and social parameters relevant to the product	
Safe and responsible usage	
Recycling and/or safe disposal	

3. Number of consumer complaints in respect of the following:

	FY (Current Financial Year)		Remarks	FY (Previous Financi		Remarks
	Received during the year	Pending resolution at end of year		Received during the year	Pending resolution at end of year	
Data privacy						
Advertising						
Cyber-security						
Delivery of essential services						
Restrictive						
Trade Practices						
Unfair Trade Practices						
Other						

4. Details of instances of product recalls on account of safety issues:

	productive control of the control of			
	Number	Reasons for recall		
Voluntary recalls				
Forced recalls				

- 5. Does the entity have a framework/ policy on cyber security and risks related to data privacy? **(Yes/No)** If available, provide a web-link of the policy.
- 6. Provide details of any corrective actions taken or underway on issues relating to advertising, and delivery of essential services; cyber security and data privacy of customers; re-occurrence of instances of product recalls; penalty / action taken by regulatory authorities on safety of products / services.

- 7. Provide the following information relating to data breaches:
 - a. Number of instances of data breaches
 - b. Percentage of data breaches involving personally identifiable information of customers
 - c. Impact, if any, of the data breaches

Leadership Indicators

- 1. Channels / platforms where information on products and services of the entity can be accessed (provide web link, if available).
- 2. Steps taken to inform and educate consumers about safe and responsible usage of products and/or services.
- 3. Mechanisms in place to inform consumers of any risk of disruption/discontinuation of essential services.
- 4. Does the entity display product information on the product over and above what is mandated as per local laws? (Yes/No/Not Applicable) If yes, provide details in brief. Did your entity carry out any survey with regard to consumer satisfaction relating to the major products / services of the entity, significant locations of operation of the entity or the entity as a whole? (Yes/No)